185 Written Answers

(b) Export of onion, fresh fruits and vegetable is made after making purchases, locally through the cooperative societies who are member of NAFED. Export of Indian pulses is, however, not allowed.

(c) Targets for export of onions and fresh fruits and vegetables during 1990-91 are given below:

SI. No.	Commodity	Quantity
1	2	3
1.	Onion	3.80 lakhs MTs
2.	Fresh fruits & vegetables	550 MTs.

Purchase are made in open auction out of mandi arrivals through the State Cooperative Marketing Federations, who, inturn involve the Primary Marketing Societies located in various mandles in India. Purchase centres are identified at the time of harvest depending upon the marketable surplus and importerrs preference for quality. For Price Support Scheme/Market Intervention Scheme operations, additional centres are also opened to procure the stocks

- (d) There is no such proposal
- (e) The question does not arise.

Regulation of State Lotteries

6711. SHRI GIRDHARI LAL BHAR-GAVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government had issued any directive to State Governments in June 1984 with a view to regulate the lotteries run by them:

(b) if so, the details thereof;

(c) whether those directives are still in force and being followed;

(d) if not, the reasons therefor; and

(e) the further action contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Union Government had issued guidelines in June 1984 to all State Governments with a view to regulating the lotteries run by them. A copy of the same is given in the enclosed statement.

(c) to (e) The guidelines are still in force and it is for the State Governments to adhere to them. APRIL 26, 1990

STATEMENT

MOST IMMEDIATE

No. V. 21011/7/83-GPA.IV

Government of India/Bharat Sarkar

Ministry of Home Affairs/Grih Mantralaya

New Delhi-110001, the 26/27th June, 1984

To.

The Chief Secretaries, All State Government/Union Territory Administrations.

Subject: Guidelines for the conduct of State lotteries and lotteries permitted by the State Governments/Union Territory Administrations.

Sir,

I am directed to say that the lotteries/raffles organised by the Central Government and the State Governments are covered by item 40 of the Union List in The Seventh Schedule to the Constitution. The State Governments have been authorised by the Government of India in the past to run State Lotteries for augmenting their financial resources for developmental purposes. It is seen that the prize structure, the price of the lottery ticket, the periodicity of draws, the commission paid to agents and other features vary considerably from State to State.

2. Of late, there has been criticism about some aspects of the lottery schemes. Complaints of malpractices have been received and unhealthy competition amongst the various State lotteries has been reported. The matter has been carefully examined by the Central Government. It is considered necessary to bring about some uniformity and to curb the scope of mal-practices in the running of lotteries. With this end in view the following broad guidelines have been formulated:

(1) Weekly lotteries

- (a) The ceiling on the first prize may be Rs. 1 lakh. There may be a separate prize for each series.
- (b) The maximum price for one ticket may be fixed Rs. 1/-

Note: There may be no lotteries with draws at intervals of less than a week.

189 Written Answers VAISAKHA 6, 1912 (SAKA)

- (2) Bumper draws:
 - (a) The ceiling on the first prize may be fixed at Rs. 25 lakhs.
 - (b) The first prize may be made common to all series.
 - (c) The maximum price of a ticket may not exceed Rs. 3/-
 - (d) Any draw other than a weekly draw may be treated as a bumper draw for the above purpose.
 - (e) The maximum number of bumper draws in a year may be twelve.
- (3) Total outgo of prizes;

The total value of prizes to be paid for each draw should not be less than 50% of the gross value of the tickets printed for sale.

(4) Minimum revenue accruing from lottery:

The net profit accruing from the lottery may atleast 15% of the gross value of the tickets printed for sale

- (5) The printing of tickets should be got done by the Government.
- (6) The draws for the prizes should also be conducted under the direct supervision and control of the Government in the presence of responsible Government officials.
- (7) The payments of all prizes, as far as possible should be made by the Government directly; prizes above the value of Rs. 10,000/- and above should invariably be paid by the Government directly.
- (8) Contracts already signed by the State Governments/UT Administrations with private organising agents/sole selling agents, which are not in accordance ith the above guidelines may be reviewed by the State Governments/UT Administrations concerned keeping in view of the legal implications.

3. The State Governments/Union Territory Administrations are advised to observe the above guidelines while conducting the State Lotteries

4. Some State Governments/ Union Territory Administrations may have permitted certain private organisations or individuals to organise lotteries under the powers conferred by item 34 of the State List of the Seventh Schedule to the Constitution. It is requested that the State Government/Union Territory Administrations may keep in view the above guidelines while determining the conditions subject to which such private lotteries are authorised.

5. The receipt of this letter may be acknowledged. The action taken in the matter may also

be intimated to this Ministry.

Yours faithfully,

Sd/-(P. N. NARAYANAN)

DEPUTY SECRETARY TO THE GOVERNMENT OFINDIA

No. V/21011/7/83-GPA IV, New Delhi, dated the June, 1984

Copy to:

- 1. Secretaries, Department of Finance, All State Governments/Union Territory Administrations.
- 2. Directors of lotteries, All State Governments/Union Territory Administrations.

Copy also to:

- 3. Secretaries All Ministries and Departments of the Government of India.
- All Divisions of Ministry of Home Affairs (with the request to follow the a ve guidelines).

Sd/-

(P.N. NARAYANAN)

DEPUTY SECRETARY TO THE GOVERNMENT OFINDIA

[English]

Motel Facilities Along National

6712. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of SUR-FACE TRANSPORT be pleased to state:

(a) whether Government have provided or propose to provide Motel facilities along the National Highways in the South; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANS-PORT (SHRI K.P. UNNIKRISHNAN): (a) and (b). Presumably the Hon'ble Member is referring to this Ministry's scheme for providing passenger oriented wayside amenities along National Highways. Under this scheme, as a long-term policy, such amenities are envisaged to be created every 100 kms or so on high traffic density corridors of National Highways where following facilities would be provided:

(i) Parking lots (ii) Snack bar/Restaurant (iii) Toilets (iv) Drinking water (v) Dormitories/Rest rooms for short stay (vi) First